

ITEM NO. 55

COURT NO.6

SECTION IIB

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1) No(s).2480/2012  
(From the judgement and order dated 12/10/2009 in CRLRP No.2602/2004, of  
The HIGH COURT OF KERALA AT ERNAKULAM)

P.DEVARAJAN

Petitioner(s)

VERSUS

STATE OF KERALA

Respondent(s)

(With appln(s) for c/delay in filing SLP,stay,permission to file  
additional documents and office report)

Date: 01/04/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.L. DATTU  
HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR

For Petitioner(s) Mr. K.P. Rajugopal, Adv.  
Mr. A.Venayagam Balan,Adv.  
Ms. V.S. Lakshmi, Adv.

For Respondent(s) Mr.T.V.George,Adv.

Mr. A. Raghunath ,Adv

UPON hearing counsel the Court made the following  
O R D E R

Perused letter dated 23.03.2013.

One week's time is granted to respondent Nos. 2 & 3 for  
filing counter affidavit.

List thereafter.

| [ Charanjeet Kaur ] | | [ Vinod Kulvi ] |  
|Court Master | |Asstt. Registrar |